

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 09 of 2020

IN THE MATTER OF:

Prajendra Jaroli

...Appellant

Versus

Jai International Pvt. Ltd.

...Respondent

Present:

For Appellant: Ms. Ekta Bhasin and Ms. Shreya Singh, Advocates.

For Respondent: Mr. Tejas Deshpande and Mr. Nilesh Deep, Advocates.

O R D E R

24.02.2020 Learned counsel for the Appellant states that she has not received copy of Reply Affidavit. The learned counsel for Respondent says he has just handed over a copy of Reply Affidavit. Learned counsel for Appellant now asks for time for argument as arguing Counsel is not there. One opportunity is given.

Rejoinder, if any may be filed by 28th February, 2020.

List the Appeal 'For Admission (After Notice)' on **16th March, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)